

Central Administrative Tribunal
Principal Bench

O.A. No. 2849 of 1997

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New Delhi, dated this the 21st January, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)

S/Shri

1. Attar Singh,
S/o Shri Matroo Lal
2. Vishwa Nath
S/o Shri Sita Ram
3. Vidi Chander
S/o Shri Baljeet
4. Daya Ram
S/o Shri Ajuhari
5. Rajbeer Singh
S/o Shri Hakam Singh
6. Anil Kumar
S/o Shri Bhram Prakash
C/o Umesh Chandpal,
A-71, Gandhi Gali,
Mangawali, Fazalpur,
Delhi-110092. Applicants

(By Advocate: Shri B.S. Maine)

Versus

1. General Manager,
North Eastern Railay,
Gorakhpur.
2. The Divl. Railway Manager,
N.E. Railway, Izatnagar.
3. The Permanent Way Inspector,
N.E. Railway,
Mathura Cantt. Respondents
4. Permanent Way Inspector,
N.E. Railway, Fategarh
5. P.W. Inspector,
N.E. Railway, Kasganj.
6. P.W. Inspector,
N.E. Railway,
Hathras City. Respondents

(By Advocate: Shri B.S. Jain)

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ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicants seek placement of their names in the Live Casual Labourer Register (LCL Register in short) followed by reengagement as Casual Labourers in order of their seniority.

2. I have heard applicants' counsel Shri Maine and respondents' counsel Shri Jain.

3. Respondents do not deny that out of six applicants in the O.A. the names of three of them viz. S/Shri Attar Singh, Vidi Chander and Rajbeer Singh already find placement in LCL Register, for engagement as Casual Labourers in their turn. In regard to the remaining three applicants, it is asserted that relevant records are not available on the basis of which their names can be placed in the LCL Register. In this connection Shri Maine has invited my attention to the copies of the records of Casual Labourers of the three remaining applicants viz S/Shri Daya Ram, Anil Kumar and Vishwa Nath Singh which are placed at pages 22, 25 and 28 of the O.A. I note that similar documents have been filed in respect of the three applicants whose names already find placement in the LCL register, and under the circumstances, respondents' contention that the relevant materials are not available for consideration the names of the remaining three applicants for placement in the LCL Register cannot be accepted.

4. This O.A. is disposed of with a direction to respondents to consider the claims of the remaining three applicants for placement in the LCL Register, having regard to their records of service at Pages 22, 25 & 28 of the O.A., and pass a speaking and reasoned order thereon within two months from the date of receipt of a copy of this order under intimation to applicants. No costs.

Adige
(S.R. Adige)
Vice Chairman (A)

/GK/